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GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

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NOTIFICATION
(INCOME-TAX)

7138
No. 7090 (F.No.197/178/86-ITA.1): In exercise of the powers conferred by clause (v) of sub-section (23C) of Section 10 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby notifies "Suargashram Trust, Rishikesh" for the purpose of the said clause for the assessment years 1987-88 to 1989-90.

Roshan Samay
(ROSHAN SAMAY)

UNDER SECRETARY TO THE GOVERNMENT OF INDIA

To

The Manager,
Government of India Press,
Ring Road, Mayapuri Industrial Area,
(Near Rajouri Garden), New Delhi.

Copy to:-

1. The Trustee, Suargashram Trust, P.O. Suargashram, Via. Rishikesh, (Uttar Pradesh).
2. The Commissioner of Income-tax, Meerut with reference to his letter No.54/Meerut/79-80/6293 dated, 25-8-1983.
3. All Commissioners of Income-tax.
4. Directors of Inspection(IT)/(R&S)/(P&PR)/(Inv.), New Delhi.
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Vasanti
(Mrs. V. RAMAKRISHNAN)
SECTION OFFICER.